

Subject: CRM-M No. 10330 of 2019 filed as Jaginder Singh Vs. Rita and anr. Cancellation - copy of order dated 07.03.2019 passed by Honble Mr. Justice Suvrith Mittal in

From: gazette ii <slaments.gazette@gmail.com>



MS. Amalraj Bhallu, District & Sessions Judge, Sangur <djisan-chn@nic.in>

DSJ SBS Nagar <dsjbsnagar@aj.gov.in>

DSJ Muktesar-Phc <dsj.muktesar@aj.gov.in>

Tarapur court <tarapurcourt@gmail.com>

Jagdish Singh Nagi <stadsj.chn@nic.in>, cjm, jalandhar@aj.gov.in,

DSJ AMBALA <dsjamb@hry.nic.in>, dsjhw <dsjhw@hry.nic.in>

DSJ Faridabad <dsjfb@hry.nic.in>, dsjfb <dsjfb@hry.nic.in>

dsjgr <dsjgr@hry.nic.in>, dsjhr <dsjhr@hry.nic.in>, dsjll <dsjll@hry.nic.in>

dsjnd <dsjnd@hry.nic.in>, dsjkt <dsjkt@hry.nic.in>, dsjst <dsjst@hry.nic.in>

dsjvk <dsjvk@hry.nic.in>, "A.K.Singal, DSJ Narnaul" <dsjnr@hry.nic.in>

"M.M. Dhochak" <dsjnuh@gmail.com>

Palwal Sessions Division <dsjpalwal@gmail.com>

"District Court, Panchkula" <dsjpkh@hry.nic.in>

"Sh. Ak Singh Panwar" <dsjshp@hry.nic.in>, dsjwr <dsjwr@hry.nic.in>

ACJSD MEHMA <dsjco@hry.nic.in>, D&SJ Sirsa <dsjrs@hry.nic.in>

dsjnp <dsjnp@hry.nic.in>, dsjynr <dsjynr@hry.nic.in>, vkrpurn@aj.gov.in,

Jan, kulddeep@aj.gov.in, Sundeeep Mittal <sundeeepmittal@yahoo.co.in>

mehta.meenakshisri@aj.gov.in, bhupinder.nath@aj.gov.in, vik.as@aj.gov.in,

chitton.mandeeps@aj.gov.in, singh.mahavir@aj.gov.in,

HK Jeevan <hkejeevan@gmail.com>, jindal.purnoosh@aj.gov.in,

supdrule-phc@indianjudiciary.gov.in, cjschandraharsh <cjschandraharsh@gmail.com>

himmat Singh Ag-hry@indianjudiciary.gov.in, cpc-phc@aj.gov.in,

banal.raj@aj.gov.in, rajinder.aggawala@indianjudiciary.gov.in,

jonal.dibagis@aj.gov.in, gawal.navis@aj.gov.in,

mahender singh <msbhnuna259@gmail.com>, sharma.phal@aj.gov.in,

regul@indianjudiciary.gov.in, sachitova.sk@aj.gov.in, rajishsharma@aj.gov.in,

singh.ravinder@indianjudiciary.gov.in,

RaviINDER Singh <inderavir.mchhal@gmail.com>

panul@wazid <panul@wazid@gmail.com>, singh.haramam@aj.gov.in,

Academics Cja <academics.cja@gmail.com>

rajesh garg <rajeshgargjUDGE@gmail.com>, ramana.bs@aj.gov.in,

Director Administration <dja.chn@hry.nic.in>, registrar@aj.gov.in,

dsjchd@chn.nic.in, dsj-chn <dsj-chn@nic.in>, h@hry.nic.in, hpr@indianjudiciary.gov.in,

Chander Kumar Chhabra <ckchhabra15@gmail.com>

sarwney.a@indianjudiciary.gov.in, gagandeepkumar@aj.gov.in, chauhan.s@aj.gov.in,

parul.khaurana@aj.gov.in, Rule Cell <supdrulecell@gmail.com>

Advocate General <adv.gen.hry@gmail.com>, dsj.moga@aj.gov.in,

ecourts-hry01@indiancourts.nic.in

Letter no. 410 epi, Gaz 17 dated 20.03.2019 pdf (1.0MB)

FAO 369 of 1996.pdf (318KB)

Respected Sir/Madam,

Please find the enclosed herewith Letter No. 410 epi, Gaz. 17 dated 20.03.2019 along with copy of order dated 07.03.2019 passed by Honble Mr. Justice Suvrith Mittal in CRM-M No. 10330 filed as Jaginder Singh Vs. Rita and another for information and necessary action.

You are requested to download the aforementioned orders through weblink mentioned below.

https://phc.gov.in/circulars_orders.php?rid=ADWP6AAKAAE6HAAI

Regards,

Gazette-II Branch,

Punjab and Haryana High Court, Chandigarh

Through E-mail/Speed-Post
No. 410 Spt. Gaz. II.17.

From

The Registrar General,
High Court of Punjab and Haryana,
Chandigarh.

To

All the District & Sessions Judges,
in the States of Punjab, Haryana and U.T., Chandigarh.

Subject:

Circulation - copy of order dated 07.03.2019 passed by
Honble Mr. Justice Sudhir Mittal in CRM-M No. 10330
of 2019 titled as Joginder Singh Vs. Rita and anr.

Sir/Madam,

I am directed to refer you on the subject cited above and to

forward herewith a copy of order dated 07.03.2019 passed by this
Court in CRM-M No. 10330 of 2019 titled as Joginder Singh Vs. Rita
and anr. alongwith copy of judgment dated 29.05.2017 passed by the
Honble Delhi High Court in FAO No. 369 of 1996 titled as 'Kusum
Sharma Vs. Mahinder Kumar Sharma' through the weblink mentioned
below:

https://pnhc.gov.in/circulated_orders.php?rid=AADWP6AAKAA
EGHNAAI

You are, therefore, requested to bring the same to the notice
of all the Judicial Officers working in your respective Sessions
Division, for information and necessary action.
Kindly acknowledge the receipt of this communication
within seven days.

Yours Sincerely,
Mahinder Singh

Joint Registrar (Conf.)
for Registrar General

Dated 20.03.2019
Encl:- As above.
Encl No. 411 Spt. Gaz. II(17)

A copy is forwarded to the following officers for information:-

1. The Advocate General, Haryana, Punjab, Haryana and U.T.
2. The Legal Members, Punjab, Haryana and U.T.

Chandigarh.
Contd.....12

District & Session Judge
Ludhiana 8/21

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No 5936/9
dt 25-3-19

3. The Additional Legal Remembrancers, Punjab, Haryana and U.T. Chandigarh.
4. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
5. The Member Secretaries, State Legal Service Authority, Punjab, Haryana and U.T., Chandigarh.
6. The Principal Secretary to Honble the Chief Justice-cum-Registrar, Punjab & Haryana High Court, Chandigarh.
7. PS/PA/Reader/Steno to the Registrar General, Punjab & Haryana High Court, Chandigarh.
8. PS/PA/Reader/Steno to all the Registrars, Punjab & Haryana High Court, Chandigarh.
9. PS/PA/Steno to all the OSDs, Punjab & Haryana High Court, Chandigarh.
10. Superintendent (Rule Cell), Punjab & Haryana High Court, Chandigarh.

— Registrar General /
 Joint Registrar (Conf.)
 Registrar General

1. Vide order dated 14th January, 2015, this Court formulated the affidavit of assets, income and expenditure to be filed by both the parties in matrimonial cases. This Court had directed the Courts below to send their response to the working of the guidelines as well as their suggestions.

2. The Family Courts have sent their response as well as suggestions with respect to the affidavit of assets, income and expenditure. Mr. Sunil Mittal and Ms. Anu Narula, learned *amici curiae* have also given valuable

JUDGMENT (ORAL)

CORAM: HON'BLE MR. JUSTICE J.R. MIDHA

MAHINDER KUMAR SHARMA
 Through: Mr. Rahul Sharma, Ms. Jyoti Dutt
 Sharma, Mr. C.K. Bhatt, Advocates.
 Mr. Sunil Mittal, Senior Advocate as
 amicus curiae with Mr. Dhruv Grover,
 Advocate.
 Ms. Anu Narula, Advocate as amicus
 curiae.

versus

KUSUM SHARMA
 Through: None.
 Appellant

+ FAO 369/1996 & CM 15083/2014

%
Date of Decision: 29th May, 2017

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IN THE HIGH COURT OF DELHI AT NEW DELHI

“Note :-
The respondent is directed to file the affidavit of his assets, income and expenditure along with the documents within 30 days of the receipt of the notice. The affidavit shall be in format of Annexure A1 which can be downloaded from the following website: - _____ (Give the link of website of District Courts/Family Courts).”

letters on the notice/summons to be issued to the respondent :-

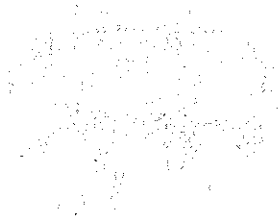
Guardianship Act, 1956 shall incorporate the following endorsement in bold 1869; Guardians and Wards Act, 1890 and Hindu Minority and Maintenance Act, 1956; Special Marriage Act, 1954; Indian Divorce Act, Domestic Violence Act, 2005; Section 125 Cr.P.C.; Hindu Adoption and cases under Hindu Marriage Act, 1955; Protection of Women from clarified to the extent that the Family Courts and other Courts dealing with 6. *Clauses 19.2 and 19.5* of the order dated 14th January, 2015 are Hindu Minority and Guardianship Act, 1956.

shall also apply to cases under the Guardians and Wards Act, 1890 and extent that the procedure laid down in the order dated 14th January, 2015 5. *Clause 19.20* of the order dated 14th January, 2015 is modified to the be in the format attached hereto as *Annexure A1*.

extent that the affidavit of assets, income and expenditure of the parties shall 4. *Clause 19.4* of the order dated 14th January, 2015 is modified to the and expenditure is *Annexure A1* to this order.

14th January, 2015 is modified. The modified format of the assets, income 3. Upon careful consideration of the suggestions received from the Family Courts and the learned *amici curiae*, the format of the affidavit of assets, income and expenditure attached as *Annexure 'A'* to the order dated suggestions.

7. *Clause 19.10* of the order dated 14th January, 2015 is modified to the extent that the wife seeking divorce but not claiming maintenance, may seek exemption from filing the affidavit along with the divorce petition. However, this does not preclude the Court from directing the parties to file the affidavit at a later stage of the proceedings.
8. *Clause 19.17* of the order dated 14th January, 2015 is clarified to the extent that the interim litigation expenses being directed by the Family Courts at the stage of issuing notice, does not preclude the respondent from seeking further litigation expenses incurred by the respondent and the Courts shall consider the respondent's claim for litigation expenses and pass an appropriate order on the merits of each case.
9. *Annexure AI* i.e. modified format of affidavit of assets, income and expenditure be implemented w.e.f. 16th August, 2017. *Annexure AI* i.e. the modified format of affidavit of assets, income and expenditure along with its Hindi translation be uploaded on the website of the District Courts/Family Courts by 1st August, 2017 to enable the lawyers and litigants to download the same. The Family Courts shall display *Annexure AI* on their Notice board by 1st August, 2017 along with a notice that the affidavit of assets, income and expenditure in terms of the order dated 14th January, 2015 has to be in the format of *Annexure AI* w.e.f. 16th August, 2017.
10. The Registrar General shall ensure that the Family Courts display *Annexure AI* with its Hindi translation on their notice boards and the same is uploaded on the website of District Courts/Family Courts by 1st August, 2017; and the note mentioned in para 6 above is incorporated in the format of the notice/summons with the link of the website duly filled up.



J.R. MIDHA, J.

MAY 29, 2017
dk

11. List for reporting compliance on 13th September, 2017.
12. This Court appreciates the valuable assistance rendered by Mr. Sunil Mittal, Senior Advocate and Ms. Anu Narula, Advocate as *amici curiae*.
13. Copy of this judgment be sent to the Registrar General who shall circulate it to all the District Judges and Family Courts along with *Annexure AI* i.e. modified format of the assets, income and expenditure and its Hindi translation.
14. Copy of this judgment along with the *Annexure AI* be given *dasti* under the signatures of the Court Master to learned *amici curiae*.

ANNEXURE - A1

(FORMAT OF AFFIDAVIT OF ASSETS, INCOME AND EXPENDITURE TO BE FILED BY THE BOTH PARTIES)

AFFIDAVIT

I _____, son of / wife of _____, aged about _____ years, resident of _____, do hereby solemnly declare and affirm as under:

**PART - I
PERSONAL INFORMATION RELATING TO THE DEPONENT**

S.No.	Description	Particulars
1.	Name	
2.	Age	
3.	Residential Address	
4.	E-mail Address	
5.	Date of marriage	
6.	Date of separation	
7.	Educational qualifications	
8.	Professional qualifications	
9.	Occupation	
10.	Monthly income (as mentioned at serial no.45)	
11.	Monthly expenditure (as mentioned at serial no.60)	
12.	Whether you are assessed to Income Tax?	
13.	Whether you have sufficient income to support yourself?	
14.	If not, whether you have claimed maintenance from your spouse? If so, how much?	
15.	Whether you are staying at matrimonial home?	
16.	If not staying at matrimonial home, relationship and income of the person with whom you are staying.	
17.	Members of the family: (a) Dependent	

27.	Educational and professional qualifications of your spouse	
28.	Whether your spouse was/is earning? If so, give particulars of the occupation and income of your spouse.	
29.	Whether your spouse is staying at matrimonial home. If not, whether he/she is staying at his/her own accommodation or at a rented accommodation? If staying at a rented accommodation, what is the rent being paid by him/her?	
30.	Particulars of the assets and liabilities of your	

RELEVANT INFORMATION RELATING TO THE SPOUSE

PART - II

18.	Whether your spouse has claimed maintenance from you? If so, how much?	
19.	Whether you have voluntarily paid or willing to pay maintenance to your spouse? If so, how much?	
20.	Whether you are willing to pay litigation expenses to your spouse? If so, how much?	
21.	Particulars of pending litigation between the parties	
22.	Whether any maintenance order has been passed by any Court? If so, give particulars and attach copy of the order?	
23.	Whether the maintenance is being paid in terms of the aforesaid order? If so, file the statement of maintenance paid upto date	
24.	Expenses incurred on this litigation	
25.	Particulars of the bank account with name and address of the bank for the purpose of payment from or receipt of maintenance, as the case may be	
26.	Name of your counsel and his/her mobile number and e-mail address	

	spouse	
31.	Do you have any documents relating to the income, assets and expenditure of your spouse? If so, give the particulars and attach copies thereof?	

**PART - III
RELEVANT INFORMATION RELATING TO THE CHILDREN**

32.	Children from the marriage with their name and age	
33.	Who has the custody of the minor children	
34.	Name and address of school(s) where the children are studying	
35.	Who is bearing the expenditure of Children's education	
36.	How much expenditure has been incurred on the children's maintenance and children's education from the date of separation till now?	
37.	If the children are in custody of your spouse, whether you have voluntarily paid or willing to pay the expenses for the children's maintenance and education? If so, how much?	
38.	Details of expenditure on children	Amount (in Rs.)
	(i) School/College fees	
	(ii) Crech/Day Care/After school care	
	(iii) Books/Stationery	
	(iv) Private Tuitions	
	(v) Pocket Money/Allowances	
	(vi) Sports	
	(vii) Outings/summer camps/vacations	
	(viii) Entertainment	
	(ix) Others	
39.	TOTAL EXPENDITURE	(Give monthly expenditure)

**PART-IV
STATEMENT OF INCOME**

S.No	Description	Particulars
40.	<p align="center"><i>In case of salaried persons:</i></p> <p>(i) Designation (ii) Name and address of the employer (iii) Date of employment (iv) Gross Income including the salary, D.A., commissions/incentives, bonus, perks etc. (v) Perquisites and other benefits provided by the employer including accommodation, cars/other automobile, sweeper, gardener, watchman or personal attendant, gas, electricity, water, interest free or concessional loans, holiday expenses, free or concessional travel, free meals, free education, gifts, vouchers, etc. credit card expenses, club expenses, use of movable assets by employees, transfer of assets to employees, value of any other benefit/amenity/service/privilege and the value of such perquisites and benefits (vi) Deductions from the gross income (vii) Income Tax paid (viii) Net income (ix) Value of stock option benefits if provided by the employer (x) Pension and retirement benefits payable at the time of retirement</p>	
41.	<p align="center"><i>In case of self-employed persons:</i></p> <p>(i) Nature of business/profession (ii) Whether the business/profession is carried on as an individual, sole proprietorship concern, partnership concern, company or association of persons, HUF, joint family business or in any other form. Give particulars of your share in the business/profession. In case of partnership, specify the share in the profit/losses of the partnership (iii) Number of employees</p>	

	<p>(i) Agricultural Income</p> <p><u>Income from Other Sources:</u></p>	43.
	<p>(i) Registered/Corporate Office of the firm/company</p> <p>(ii) Information and particulars with regard to your shareholding, involvement in the affairs and management of the firm/company</p> <p>(iii) Director's/ Partner's remuneration :-</p> <p>(a) Salary</p> <p>(b) Interest</p> <p>(c) Rent</p> <p>(d) Commission</p> <p>(e) Others</p> <p>(iv) List of all the bank accounts of the firm/company</p> <p>(v) Location of the statutory records and books of account of the firm/company</p> <p>(vi) List of immovable assets, land and building etc. of the firm/company.</p> <p>(vii) Number of workmen/employees</p> <p>(viii) Current value of your business interest(s)</p> <p>(ix) Current value of your business assets</p> <p>(x) List of directorships held, sitting fees, commission or any other remuneration</p> <p>(xi) Net worth of the company in which you are Director along with the number of shares held in the Company</p>	42.
	<p><u>In case the business/ profession is carried on as a Partnership Firm/Company:</u></p> <p>(i) Registered/Corporate Office of the firm/company</p> <p>(ii) Information and particulars with regard to your shareholding, involvement in the affairs and management of the firm/company</p> <p>(iii) Director's/ Partner's remuneration :-</p> <p>(a) Salary</p> <p>(b) Interest</p> <p>(c) Rent</p> <p>(d) Commission</p> <p>(e) Others</p> <p>(iv) List of all the bank accounts of the firm/company</p> <p>(v) Location of the statutory records and books of account of the firm/company</p> <p>(vi) List of immovable assets, land and building etc. of the firm/company.</p> <p>(vii) Number of workmen/employees</p> <p>(viii) Current value of your business interest(s)</p> <p>(ix) Current value of your business assets</p> <p>(x) List of directorships held, sitting fees, commission or any other remuneration</p> <p>(xi) Net worth of the company in which you are Director along with the number of shares held in the Company</p>	41.

44.	Any other income not covered above	
45.	TOTAL INCOME (Give monthly income)	
	(ii) Rent (iii) Interest on bank deposits and FDRs (iv) Interest on investments including deposits, NSC, IVP, KVP, Post Office schemes, PPF, loans etc. (v) Dividends (vi) Mutual Funds (vii) Annuities (viii) Lease of machinery, plant or furniture (ix) Sale of movable/ immovable assets (x) Gifts	

PART V

STATEMENT OF EXPENDITURE

S. No.	Description	Amount (in Rs.)
46.	Housing	
	(i) Monthly rent	
	(ii) Mortgage payment(s)	
	(iii) Repairs & Maintenance	
	(iv) Property tax	
47.	Household expenditure	
	(i) Groceries/Food items/ Personal care/clothing	
	(ii) Water	
	(iii) Electricity	
	(iv) Gas	
	(v) Telephone/Mobile	
	(vi) TV Cable/Set-top Box charges & Internet services	
	(vii) Maintenance, replacement and repair of household items, appliances and kitchenware.	

			52.	Entertainment	(i) Club			
			51.	Insurance	(iv) Medi-Claim			
					(iii) Householders			
					(ii) Annuity			
					(i) Life			
					(v) Others (specify)			
			50.	Medical expenditure	(iv) Other medical expenditure			
					(iii) Hospital			
					(ii) Medication			
					(i) Doctor's Charges			
					49.	Transport	(d) Auto	
							(c) Metro	
							(b) Taxi	
							(a) Bus	
							(ii) Public Transport	
							(e) Loan repayment	
							(d) Insurance	
							(c) Repair/Maintenance	
							(b) Fuel	
			(a) Driver(s)					
			(i) Private Transport					
			48.	Maintenance of Dependents			(iii) Others	
					(ii) Children (as mentioned at serial no.39)			
					(i) Parents			
					(x) Others (specify)			
					(ix) Domestic full time/part time helper(s)			
					(viii) Telephone			

	(ii) Health Club		
	(iii) Gym		
53.	Holiday and vacations		
54.	Gifts		
55.	Legal/litigation expenses		
56.	Discharge of Liabilities		
	(i) Credit card(s) payment		
	(ii) Hire purchase/lease		
	(iii) Repayment of Loans		
	(a) House loan		
	(b) Car loan		
	(c) Personal loan		
	(d) Business loan		
	(e) Any other loan		
	(iv) Name of the lenders		
	(v) Mode of repayment		
	(vi) Installment amount		
	(vii) Other personal liabilities		
57.	Miscellaneous		
	(i) Newspapers, magazines, books		
	(ii) Religious contributions/Charities		
	(iii) Others (specify)		
58.	Pocket Money/Allowance		
59.	Other expenditure (Not specified above)		
60.	TOTAL EXPENDITURE (Give monthly expenditure)		

**PART - VI
STATEMENT OF ASSETS**

S. No.	Assets	List of Assets		
		At the time of marriage	At the time of Separation	Present
	Market Value	Estimated Present	Estimated Present	Market Value
61.	<p><u>Real Estate Including</u></p> <p>(i) Land (ii) Built up properties (iii) Lease hold properties (iv) Agricultural land (v) Investment in real estate such as booking of plots, flats and other immovable properties in your name or in joint names. (vi) Other properties</p> <p>Note 1. : - List your interest in properties, including lease hold interest and mortgages, whether or not you are registered as owner. Note 2. : - Provide legal descriptions and indicate estimated market value of your interest without deducting encumbrances or costs of disposition. (Record encumbrances under debts.)</p>			

62.	<p>Joint Properties</p> <p>(i) Properties presented at or about the time of marriage, which belong jointly to both the husband and wife. Give the status of their possession.</p> <p>(ii) Other joint properties of the parties. Give the status of their possession.</p> <p>(iii) Whether any litigation pending with respect to the joint property? If so, give particulars.</p>				
63.	<p>Liquid Assets:</p> <p>(i) Details of all bank accounts including Current, Savings and Demat Accounts in your name, or joint name and balance in the said account</p> <p>(ii) Cash in Hand</p>	<p>(i)</p> <p>(ii)</p> <p>(iii)</p> <p>(iv)</p>			
64.	<p>Investments</p> <p>(i) Details of all investments you hold or, in which you have interest and their current value:</p> <p>a) FDRs, NSC, IVP, KVP, Post Office schemes, PPF etc.</p> <p>b) Deposits with Government and Non-Government entities</p>				

	<p>(i) Motor Vehicles (List cars, motorcycles, scooters etc. along with their brand and registration number)</p> <p>(ii) Livestock</p> <p>(iii) Mobile phone(s)</p> <p>(iv) Computer/Laptop</p> <p>(v) Other electronic gadgets including I-pad etc.</p> <p>(vi) TV, Fridge, Air Conditioner, Microwave, Washing machine, etc.</p> <p>(vii) Other household and kitchen appliances</p> <p>(viii) Quantity of gold, silver and diamond jewellery</p> <p>(ix) Quantity of Silver Utensils</p>		
67.	<p><u>Movable Assets</u></p>	Particulars	Current value
66.	<p>List any interest you hold, directly or indirectly, in any corporation, unincorporated business, partnership, trust, joint venture and Association of Persons, Society etc.</p>	Particulars	Current value
65.	<p><u>Pensions and Retirement Savings Plan</u></p> <p>Indicate name of institution where accounts are held, name and address of pension plan and pension details.</p> <p>(c) Stocks, shares, debentures, bonds, units and mutual funds, etc.</p> <p>(d) Life and endowment policies and surrender value</p> <p>(e) Loan given to friends, relatives and others</p> <p>(f) Other investments not covered by above items</p>	Particulars	Maturity amount

**PART - VII
STATEMENT OF LIABILITIES**

S. No.	Description	Particulars of Debts	Current Value
71.	<u>Secured debt(s)</u> List all mortgages, loans, and any other debts secured against an asset		
72.	<u>Unsecured Debt(s)</u> List all bank loans, personal loans, credits, overdrafts, credit cards and any other debts		
73.	<u>Other</u> List any other debts, including obligations that are relevant to a claim		

68.	<u>Intangible properties</u> Including patents, trademark, copyright design and goodwill and their value		
69.	<u>About disposal of properties</u> Particulars of properties (movable as well as immovable) sold/agreed to be sold between the date of marriage till the date of filing of this affidavit and the sale consideration received from the purchaser		
70.	<u>Others</u> List anything else of value that you own, including precious metals, collections, works of art, jewelry or household items of high value. Include location of safety deposit lockers.	Particulars	Estimated current value
		Particulars	Present Estimated market value

PART - VIII
GENERAL INFORMATION RELATING TO THE STATUS,
STANDARD OF LIVING AND LIFESTYLE

S. No.	Description	Particulars
74.	Particulars of residential accommodation where you are presently staying (in sq. feet)	
75.	Who is the owner of the residential accommodation? In case of rented accommodation, specify the monthly rent	
76.	Number of part-time/full time domestic helpers and their wages	
77.	Average monthly withdrawal from bank(s)	
78.	Mode of travel in city/outside city	
79.	Membership of clubs/health clubs/gyms, societies and other associations. Specify the membership fee and subscription	
80.	Particulars of credit/debit card(s), its limit and usage	
81.	Particulars of frequent flier cards	
82.	Frequency of foreign travel, business as well as personal	
83.	Category of hotels ordinarily used for stay, official as well as personal	
84.	Category of hospitals opted for medical treatment including type of rooms	
85.	Brand of vehicle, mobile and wrist watch, pen, sunglasses, wallet/bags.	
86.	Expenditure ordinarily incurred on family functions including birthday of the children	

87.	Expenditure ordinarily incurred on festivals	
88.	Expenditure incurred on marriage of family members	
89.	Status of the deponent and his/her family: - High - Upper Middle - Middle - Lower Middle - Low - Below poverty line	

**PART - IX
DOCUMENTS RELATING TO ASSETS, INCOME AND EXPENDITURE**

**PART A
DOCUMENTS RELATING TO PERSONAL INFORMATION**

S. No.	Description
1.	Ration Card
2.	Voter ID Card
3.	Aadhar Card
4.	Driving Licence
5.	PAN Card
6.	Passport

**PART B
DOCUMENTS RELATING TO INCOME, ASSETS AND LIABILITIES**

S. No.	Description	Attached	Not Applicable	To follow
7.	Statement of Account of all bank and Demat accounts for last 3 years	Attached	Not Applicable	To follow

Please Tick

8.	Income Tax Return(s) along with Statement of Income and Annexures for last 3 years		
9.	<p>(i) Appointment letter along with salary structure at time of appointment.</p> <p>(ii) Last Salary Slip</p> <p>(iii) Forms 16, 16A, 12BA & 26AS</p> <p>(iv) Cost to Company Certificate and CBIL Certificate, wherever applicable</p> <p>(v) Copies of TDS certificates</p>		
10.	<p><u>In case of Salaried Persons</u></p> <p>(i) Appointment letter along with salary structure at time of appointment.</p> <p>(ii) Last Salary Slip</p> <p>(iii) Forms 16, 16A, 12BA & 26AS</p> <p>(iv) Cost to Company Certificate and CBIL Certificate, wherever applicable</p> <p>(v) Copies of TDS certificates</p>	<p><u>In case of self-employed persons</u></p> <p>(i) Balance Sheet and Profit & Loss Account</p> <p>(ii) Balance Sheet and Profit & Loss Account of the proprietorship firm, if the business is carried on in the name of a sole proprietorship concern</p> <p>(iii) Balance Sheet and Profit & Loss Account of the partnership firm, if the deponent is a partner in a firm along with the Schedule showing the distribution of partners' remuneration and share of profits/losses of the partnership firm and the copy of the partnership deed</p> <p>(iv) Balance Sheet and Profit & Loss Account of the Company in which the deponent is a</p>	

			Director (v) Balance Sheet and Profit & Loss Account of the Association of Persons, HUF, Joint Family business or trust in which the deponent has share (vi) Copy of account of the deponent in the books of the business (vii) Copies of TDS certificates			
11.	<i>In case of Income from other sources:</i> (i) Lease Deed(s)/Rent Agreement(s) /Licence Agreement(s) in respect of the rental income (ii) Interest Certificate in respect of the interest income on deposits and investments (iii) Dividend Certificates in respect of dividend income (iv) Demat holding Statement (v) Sale Deed(s)/transfer documents in respect of the profit on sale of property/properties					
12.	Other relevant documents relating to Income/Assets					
13.	Other relevant documents relating to Liabilities					
PART C DOCUMENTS RELATING TO EXPENDITURE						
14.	(i) Documents relating to the expenditure on education of children including tuition fees (ii) Rent and maintenance receipts (iii) Electricity, water, security and					

			<p>gas bills</p> <p>(iv) Documents relating to the salary paid to the employees including domestic helper(s)</p> <p>(v) Documents relating to expenditure on conveyance</p> <p>(vi) Debit and Credit Card statements of all cards</p> <p>(vii) Frequent Flier's Card statements</p> <p>(viii) Mobile and landline phone bills</p> <p>(ix) Internet and TV cable/ Set - Top Box bills</p> <p>(x) Documents relating to the repayment of the loans</p> <p>(xi) PPF, EPF and other superannuation fund receipts</p> <p>(xii) Receipts of premium of insurance policies</p> <p>(xiii) Receipts of payments in respect of mutual funds</p> <p>(xiv) Documents relating to payment of interest on bank and other loans</p> <p>(xv) Documents relating to the payment of taxes, including Income Tax and Property Tax</p> <p>(xvi) Other relevant documents relating to Expenditure</p>
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Declaration:

1. I solemnly declare and affirm that I have made full and accurate voluntary disclosure of my income, expenditure, assets and liabilities from all sources. I further declare and affirm that I have no assets, income, expenditure and liabilities other than set out in this affidavit.

2. I undertake to inform this Court immediately upon any material change in my employment, assets, income, expenditure or any other information included in this affidavit.

3. I understand that any false statement made in this affidavit may constitute an offence under Section 199 read with Sections 191 and 193 of the Indian Penal Code punishable with imprisonment upto seven years and fine, and Section 209 of Indian Penal Code punishable with imprisonment upto two years and fine. I have read and understood Sections 191, 193 199 and 209 of the Indian Penal Code.

DEPONENT

Verification:

Verified at _____ on this _____ day of _____ that the contents of the above affidavit relating to my assets, income and expenditure are true to my knowledge, no part of it is false and nothing material has been concealed therefrom, whereas the contents of the above affidavit relating to the assets, income and expenditure of my spouse are based on information believed to be true. I further verify that the copies of the documents filed along with the affidavit are true copies of the originals.

DEPONENT

Through E-mail/Speed-Post
No. 410 Spt. Gaz. II.17.

The Registrar General,
High Court of Punjab and Haryana,
Chandigarh.

To

All the District & Sessions Judges,
in the States of Punjab, Haryana and U.T., Chandigarh.
Dated, Chandigarh, the 8th 03.2019.

Subject:

Circulation - copy of order dated 07.03.2019 passed by
Hon'ble Mr. Justice Sudhir Mittal in CRM-M No. 10330
of 2019 titled as Joginder Singh Vs. Rita and anr.

Sir/Madam,

I am directed to refer you on the subject cited above and to
forward herewith a copy of order dated 07.03.2019 passed by this
Court in CRM-M No. 10330 of 2019 titled as Joginder Singh Vs. Rita
and anr. alongwith copy of judgment dated 29.05.2017 passed by the
Hon'ble Delhi High Court in FAO No. 369 of 1996 titled as Kusum
Sharma Vs. Mahinder Kumar Sharma through the weblink mentioned
below:

https://phhc.gov.in/circulated_orders.php?rid=AADWP6AAKAA

E6HnAAI

You are, therefore, requested to bring the same to the notice
of all the Judicial Officers working in your respective Sessions
Division, for information and necessary action.
Kindly acknowledge the receipt of this communication
within seven days.

Yours Sincerely,

Joint Registrar (Conf.)
for Registrar General

Encl:- As above.

Endst No. 411 Spt. Gaz. II(17)
Dated 20.03.2019

A copy is forwarded to the following officers for information:-

1. The Advocate General, Haryana.
2. The Legal Members, Punjab, Haryana and U.T.

Contd.....2

IN THE HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH

St. No.123

CRM-M-10330-2019 (O&M)

Date of decision : 7.3.2019

..... Petitioner

Joginder Singh

VERSUS

..... Respondents

CORAM: HON'BLE MR. JUSTICE SUDHIR MITTAL

Present: Mr. Rajesh Bansal, Advocate, for the petitioner.

SUDHIR MITTAL, J. (Oral)

The petitioner is the husband of respondent No.1. A complaint

under Section 12 of the Protection of Women from Domestic Violence Act,

2005 (for short 'the Act') was filed against him by respondent No.1, in

which inter alia interim maintenance has been sought. An application under

Section 23 of the Act, was also filed alongwith said petition.

Learned trial Court took cognizance of the petition and issued

notice. On 15.1.2019, the petitioner filed a reply to the main petition as well

as the application under Section 23 of the Act and vide order of even date,

the trial Court directed the parties to file detailed affidavits regarding their

income, expenditure, assets and other liabilities, in view of judgment dated

29.5.2017, passed by the Delhi High Court in FAO No.369 of 1996 titled as

'Kusum Sharma Vs. Mahinder Kumar Sharma.'

The matter was adjourned to 2.2.2019 and on the said date, an

application was filed on behalf of the petitioner seeking exemption from

filing of the aforementioned affidavit on the ground that the judgment of the

Delhi High Court in Kusum Sharma's case (supra), was not binding upon the

subordinate Courts in the State of Haryana. The request made on behalf of

the petitioner was rejected vide order dated 2.2.2019 and costs of

7.3.2019
Ramandeep Singh
Whether speaking / reasoned
Whether Reportable

Yes / No
Yes / No

(SUDHIR MITTAL)
JUDGE

liabilities to enable him to effectively adjudicate the said application. The said procedure cannot be held to be violative of the principles of natural justice as both parties have adequate opportunity to submit evidence to contradict the affidavits filed by either side. Merely because the trial Court has placed reliance upon judgment in Kusum Sharma's case (supra), does not render his order illegal. In the impugned order, he has rightly observed that judgments of other High Courts have persuasive value and can be relied upon in the absence of any judgment of the jurisdictional High Court.

In view of the above, I do not fine any error or infirmity in the impugned orders. The petition is accordingly, dismissed. The condition of payment of costs of Rs.20,000/- imposed upon the petitioner, vide order dated 2.2.2019, is however, set aside.

The Registrar General of this Court, is directed to send a copy of this order to all the District & Sessions Judges in the States of Punjab and Haryana as well as Union Territory, Chandigarh, alongwith a copy of judgment dated 29.5.2017, passed by the Delhi High Court in FAO No.369 of 1996 titled as 'Kusum Sharma Vs. Mahinder Kumar Sharma', so that direction may be issued to the concerned Courts, to adopt the procedure laid down therein.

CRM-M-10330-2019 (O&M)